

Shri Maniyangada: I am not going into the details. I only want to know this. The State Governments are assessing the whole income from coffee as agricultural income. That being the case, it is practically a dispute between the State Governments and the Central Government. I want to know whether consultation has been had between the State Governments and the Central Government in this matter so as to relieve the assesses from double taxation?

Shri B. R. Bhagat: I do not agree with the hon. Member that there is any dispute between the State Governments and the Central Government. There can only be a case of double taxation because of the same income being taxed as agricultural income and also as non-agricultural income for the non-agricultural content. As the matter is before the court and even realisation is also being held in abeyance, I do not visualise any difficulty that the hon. Member may have in mind.

Beggars

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*793. { Shri B. C. Mullick;
Shri Ramji Verma:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of great increase in the number of beggars in different States of India;

(b) whether Government have any scheme to stop vagrancy during the Second Plan period; and

(c) if so, details thereof?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) In the absence of reliable data, nothing positively can be said in this regard.

(b) No.

(c) Does not arise.

Mr. Speaker: Next question; the same question. He has sufficiently asked about beggars.

Shrimati Ha Falkehudhuri: Is it a fact that three vagrancy homes have been started in Bengal? Has there been any help from the Centre to Bengal?

Shrimati Alva: The State is supposed to start a Home for vagrants for 100 inmates for which the Centre will pay the expenditure to a certain extent. Each Home is to cost Rs. 3.31 lakhs and the Centre's share is to be Rs. 160,000, I think.

Shri Achar: Is the Government aware that a large number of beggars are invading from Kerala into the Mysore State?

Assessment of Technical and non-Technical Personnel

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*794. { Shri Rameshwar Tantia;
Shri Balarama Krishnaiah:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have directed all the Ministries and the attached offices to estimate their annual requirements of personnel—technical or non-technical for employment so that bulk selection of personnel may be made once in a year; and

(b) if so, the steps taken by Government in this direction?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes; it was decided in June last that all Ministries of the Government of India should prepare, along with their annual estimates of expenditure, statements of their requirements for scientific and technical personnel during the following year and forward them to the Union Public Service Commission. The Commission will group together vacancies requiring, more or less, similar qualifications, experience, etc., and make bulk selections in as many cases as possible. This procedure applies to scientific and technical personnel only.